

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 413 of 2015 in  
DFR No. 1871 of 2015**

**Dated: 5<sup>th</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Himachal Pradesh State Electricity Board Ltd. ....Appellant(s)  
Versus  
Himachal Pradesh Electricity Regulatory Commission ....Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Mr. Ishann Mukherjee

**ORDER**

**IA No. 413 of 2015  
(Appl. for condonation of delay)**

Counsel for the Appellant states that due to some personal difficulty, he could not serve the respondents.

Issue fresh dasti notice to the Respondents returnable on 08.02.2016.

List the matter on **08.02.2016.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

hcj/dk